

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.**

COURT NO. II

Excise Appeal No. 51301 of 2019-SM

(Arising out of Order-in-Appeal No. BHO-EXCUS-002-APP-521 to 523-18-19 Dated 14.03.2019 passed by Commissioner (Appeals), Central Goods and Service Tax, Customs and Central Excise, Raipur)

M/s. Kailash Traders,
2nd Floor, Mittal Complex Ganjpara,
Raipur (C.G.)-492001

Appellant

Versus

**Commissioner, Customs and Central Excise
and Service Tax,**

Central Excise Building, Dhamtari Road,
Tikrapara, Raipur (C.G.)-492001

Respondent

APPEARANCE:

Shri Bipin Garg, Advocate for the appellant
Ms. Tamanna Alam, Authorised Representatives for the respondent

CORAM:

HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO. 50405/2020

DATE OF HEARING/DECISION: 19.02.2020

ASHOK JINDAL:

The appellant had filed declaration under Sabka Vishwas (legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal is dismissed as withdrawn.

[Dictated and pronounced in open court]

(ASHOK JINDAL)
MEMBER (JUDICIAL)

